



The Punjab Municipal Corporation (Amendment) Act, 2006

Act 25 of 2006

Keyword(s):

Municipal Corporation, Octroi, Excise Duty

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THE PUNJAB MUNICIPAL CORPORATION
(AMENDMENT) ACT, 2006

(Punjab Act No. 25 of 2006)

[Received the assent of the Governor of Punjab on the 9th October, 2006, and was first published for general information in the *Punjab Government Gazette (Extraordinary)*, Legislative Supplement, dated the 16th October, 2006.]

AN

ACT

further to amend the *Punjab Municipal Corporation Act, 1976*.

BE it enacted by the Legislature of the State of Punjab in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Municipal Corporation (Amendment) Act, 2006.

Short title and commencement.

(2) It shall be deemed to have come into force on and with effect from the first day of September, 2006.

2. In the Punjab Municipal Corporation Act, 1976, in section 113,—

Amendment in section 113 of Punjab Act 42 of 1976.

(i) for the word and sign “Government.”, the word and sign “Government :” shall be substituted ; and

(ii) for the provisos, the following provisos shall be substituted, namely :—

“Provided that with effect from the commencement of the Punjab Municipal Corporation (Amendment) Act, 2006, no octroi shall be levied, except on electricity, petrol and diesel :

Provided further that the additional excise duty, levied in lieu of octroi on liquor under any other provision of law, shall continue to be levied.”

3. (1) The Punjab Municipal Corporation (Amendment) Ordinance, 2006 (Punjab Ordinance No. 5 of 2006). is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

8844 LR(P)—Govt. Press, U.T., Chd.

¹For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, dated the 8th September, 2006. page 1733.